

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.71/MP/2023**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively.

Date of Hearing : **9.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : PTC India Limited and Anr.

Parties Present : Shri Amit Kapur, Advocate, MBPMPL  
Shri Akshat Jain, Advocate, MBPMPL  
Ms. Shefali Tripathi, Advocate, MBPMPL  
Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Ms. Deepa Chauhan, Advocate, TPL  
Ms. Swapna Seshadri, Advocate, TPL  
Shri Harsha V Rao, Advocate, TPL  
Ms. Aishwarya, Advocate, TPL  
Ms. Reshmarani Nathani, Advocate, TPL  
Ms. Luna Pal, TPL  
Shri Mihir Thakkar, TPL

**Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioner, MBPMPL, circulated a note of arguments and made detailed submissions in the matter. However, due to a paucity of time, the submissions of the learned counsel for the Respondents, Torrent Power Limited and PTC India Limited, could not commence.

2. Learned counsel for TPL requested the Commission to direct the Petitioner to provide the copy of note of arguments and judgments relied upon by the learned counsel for the Petitioner during the course of hearing.

3. Considering the request of the learned counsel for the parties, the Commission permitted the Petitioner to upload its note of arguments on the e-filing portal within seven days and also permitted the Respondent, PTCIL, to file its affidavit/response on the aspect of privity of contract as raised by Respondent, TPL, in its reply within two weeks.

4. The matter remained part-heard and will be listed for hearing on **29.11.2023**.

**By order of the Commission**

**Sd/  
(T.D. Pant)  
Joint Chief (Law)**